

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 584/MP/2020

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for adjudication of the issues arising out of the Power Supply Agreement (PSA) dated 26.12.2014 for supply of 100 MW and Power Supply Agreement dated 31.12.2014 for supply of 115 MW of power to Kerala State Electricity Board Limited.

Date of Hearing : 13.4.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Jhabua Power Limited (JPL)

Respondent : Kerala State Electricity Board Limited (KSEBL)

Parties Present : Ms. Swapna Seshadri, Advocate, JPL
Shri Damodar Solanki, Advocate, JPL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner submitted that the instant Petition has been filed, *inter-alia*, for adjudication of the issues arising out of the Power Supply Agreements (PSAs) executed between the Petitioner and the Respondent dated 26.12.2014 (PSA II) for 100 MW and dated 31.12.2014 (PSA I) for 115 MW. It was submitted by the learned counsel that the issues raised in the present Petition are relating to (a) deduction/ non-payment of fuel charges in violation of PSAs, (b) deduction/ non-payment of fixed charges in violation of PSAs, (c) RLDC fees and charges, (d) non-reimbursement of electricity duty & cess. and (e) non-opening of Letter of Credit under PSA II.

3. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondent.

4. The Commission directed the Petitioner to serve copy of the Petition on the Respondent immediately, if not served already. The Commission directed the Respondent to file its reply by 6.5.2021, with advance copy to the Petitioner, who may file its rejoinder, if any, by 28.5.2021. The due date of filing of reply and rejoinder should be strictly complied with.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)